

exported from Madras to Malaya and Singapore and during the ten months of 1958, 14,164 tons

(b) Two from Madras.

(c) The capacity of the steamers plying from Madras is reported to be inadequate.

Information on parts (a), (b) and (c) of the question in so far as it relates to Visakhapatnam Port, is being collected and will be laid on the Table of the House

(d) Government will examine the question further in all its aspects after ascertaining the position with regard to Visakhapatnam.

China in U.N.O.

*122. { Shri Ram Krishna:
Shri M. L. Dwivedi:
Shri Rameshwar Tantia:

Will the Prime Minister be pleased to state

(a) the efforts made by the Government of India to get the proposed item regarding Chinese representation in U.N.O. included in the agenda for the three months session of U.N.O., and

(b) the results thereof?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon):

(a) and (b) The Indian delegation suggested the adoption of an item entitled "Question of Representation of China in the United Nations" When the agenda was discussed in the General Committee, USA submitted a draft resolution asking the General Assembly to reject the Indian request and to refuse to discuss this question at the current session. The American resolution was adopted by the General Committee and later by the Assembly. We put forward our point of view clearly and fully, a copy of Shri Krishna Menon's speech in the Assembly on the subject is laid on the Table of the Sabha [See Appendix I, annexure No 47]

Employment Service Schemes

*123. { Shri S. C. Samanta:
Shri Subodh Hanada:
Shri Barman:

Will the Minister of Labour and Employment be pleased to state:

(a) whether it is a fact that in eight States the Youth Employment Service and Employment Counselling Scheme has been started,

(b) whether any other State Governments have submitted their proposals for the scheme so far;

(c) if so, the names of those States;

(d) the financial obligations on the part of the Central Government for running this scheme in each State, and

(e) the result of its functioning in Delhi, Hyderabad and Lucknow?

The Deputy Minister of Labour (Shri Abid Ali): (a) Yes

(b) and (c) Yes, except Mysore State

(d) Central Government bear 60 per cent of the expenditure as in the case of all other units of the Employment Service

(e) A statement is laid on the Table of the Sabha [See Appendix I, annexure No 48]

Mining Board

*124 Shri T. B. Vittal Rao: Will the Minister of Labour and Employment be pleased to state

(a) whether a Mining Board has been constituted for the State of Mysore as required under the provisions of Mines Act, 1952, and

(b) if not, the reasons therefor?

The Deputy Minister of Labour (Shri Abid Ali): (a) No

(b) Certain particulars required for the constitution of the Board are being collected